

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTIETH REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Fortieth Report.

2. The Committee met on the 25th November, 1968, for--

- (I) Classification and allocation of time for discussion of the Bills (vide Appendix).
- (II) Examination of the following Constitution (Amendment) Bills, under Rule 294 (1) (a) of the Rules of Procedure:--
 - (1) The Constitution (Amendment) Bill, 1968 (Substitution of article 43 by Shri Kanwar Lal Gupta).
 - (2) The Constitution (Amendment) Bill, 1968 (Amendment of articles 75 and 164) by Shri Kanwar Lal Gupta.
- (III) Re-consideration of allocation of time for discussion of the Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pat, as reported by Joint Committee.

Classification and Allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Anand Narain Mulla, Kameshwar Singh, Shri Chand Goyal and Rajden Singh attended the sitting.

4. After considering all aspects of the Bills, the Committee placed three Bills in category 'A' and thirteen Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of the Appendix.

Examination of the Constitution (Amendment) Bills

5. Shri Kanwar Lal Gupta, Member incharge of the two Bills, had been invited to present before the Committee his views on his Bills. He attended the sitting.

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:--

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1968 (Substitution of article 43) by Shri Kanwar Lal Gupta.

The Bill sought to secure to all workers a living wage equivalent in its purchase value to the purchase value of money prior to the independence of the country, before the General Elections in 1972.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1968 (Amendment of articles 75 and 164) by Shri Kanwar Lal Gupta.

The Bill provided that a Minister who for any period of six consecutive months is not a member of Lok Sabha or Legislative Assembly of a State shall at the expiration of that period cease to be a Minister.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Re-consideration of allocation of time to a Bill

7. The Committee considered the question of re-allocation of time for discussion of the Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai, as reported by Joint Committee.

The Committee recommended that the time for discussion of the Bill might be increased from 2½ hours to 4½ hours.

Recommendations

8. The Committee recommended—

- (i) that the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House;
- (ii) Shri Kanwar Lal Gupta be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (iii) the re-allocation of time to the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, as reported by Joint Committee, as shown in paragraph 7 above be agreed to by the House.

NEW DELHI:

November 25, 1968.

Agrahayana 4, 1890 (Saka).

R. K. KHADILKAR,

Chairman,

*Committee on Private Members' Bills
and Resolutions.*

APPENDIX

S. No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	Time allotted by the Committee.
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1968 (<i>Amendment of article 130</i>) by Shri Yashpal Singh.	182 of 1968	B	1 hour
2	The Constitution (Amendment) Bill, 1968 (<i>Amendment of Seventh Schedule</i>) by Shri Yashpal Singh.	183 of 1968	B	1 hour
3	The Slum Areas (Improvement and Clearance) Amendment Bill, 1968 (<i>Substitution of section 20</i>) by Shri Om Prakash Tyagi.	184 of 1968	B	1 hour
4	The Constitution (Amendment) Bill, 1968 (<i>Amendment of First Schedule</i>) by Shri Bhola Nath Master.	187 of 1968	B	1 hour
5	The Code of Criminal Procedure (Amendment) Bill, 1968 (<i>Amendment of section 421</i>) by Shri Anand Narain Mulla.	188 of 1968	B	1 hour
6	The Parliament Library Bill, 1968 by Shri Diwan Chand Sharma.	189 of 1968	B	1 hour
7	The Civil Aviation (Licensing) Bill, 1968 by Shri Diwan Chand Sharma.	190 of 1968	B	1 hour
8	The Foreigners (Amendment) Bill, 1968 (<i>Amendment of section 3</i>) by Shri Jagannath Rao Joshi.	191 of 1968	B	1 hour
9	The Constitution (Amendment) Bill, 1968 (<i>Amendment of articles 75, 164 etc.</i>) by Shri Kameshwar Singh.	193 of 1968	A	2 hours
10	The Constitution (Amendment) Bill, 1968 (<i>Amendment of First Schedule</i>) by Shri Maharaj Singh Bharti.	194 of 1968	B	1 hour
11	The Publication of Political Party Accounts Bill, 1968 by Shri Chand Goyal.	195 of 1968	A	1 hours
12	The Buffaloes Development Board Bill, 1968 by Shri Maharaj Singh Bharti.	196 of 1968	B	1 hour
13	The Power Generating Corporation of India Bill, 1968 by Shri Maharaj Singh Bharti.	198 of 1968	B	1 hour
14	The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla.	199 of 1968	A	1½ hours
15	The Gorakhpur University (Amendment) Bill, 1968 (<i>Amendment of section 5</i>) by Shri Raideo Singh.	201 of 1968	B	1 hour
16	The Government Servants (Receipt of Fee) Bill, 1968 by Shri George Fernandes.	206 of 1968	B	1 hour